#### OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

## ALIAHABAD

DATED: THIS THE 20TH DAY OF FEBRUARY 1997

Hon'ble Mr. S. Das Gupta AM
CORAM: Hon'ble Mr. T. L. Verma JM

# ORIGINAL APPLICATION NO. 555/93

Union of India through
Divisional Railway Manager
Northern Railway, Allahabad.

---- Applicant

C/A Sri Satish Chaturvedi

#### VERSUS

- s/o Ram Pyare Lal Srivastava,
  Head Clerk Commercial Branch,
  D.R.M Office, Northern Railway,
  Allahabad.
- 2. payment of Wages Authority and Assistant Labour Commissioner

- - - Respondents

C/R Sri Suneel Rai

### ORDER (ORAL)

By Hon ble Mr. S. Das Gupta AM

This application has been filed by the Union Of India, challenging the order dated



31.12.1992 by which the respondent no.2 i.e Authority under the payment of wages Act had awarded to the respondent no.1 a sum of Rs. 21,905/- as deducted wages and an equal amount as compensation together with cost.

The facts of the case need not be stated in detail. The Hon'ble Supreme court in the recent case of K. P. Gupta V/s Controller of Printing and Stationery has taken the view that the appellate justidiction of the District Judge under section 17 of the Payment of Wages Act 1936 is not ousted by any provision of the wages Act 1936 is not ousted by Tribunals Act 1985. The applicant, therefore, had the statutory remedy available by way of filing an appeal before the District Judge. As they have not done so, they have not exhausted the statutory remedy available to them before filing this O.A. O.A. according is, therefore, not maintainable. Nothing in this order, however preclude the respondents to file an appeal, if so advised before the appropriate Forum.

Member (J)

Member (私)